

[Shri Niren Ghosh]

advanced stage of completion. Surprisingly enough there is inordinate delay in granting licence for the project. Refusal to grant licence would evoke state wide public resentment. I therefore demand that licence be immediately granted for the petro-chemical project.

(ii) REPORTED INDISCIPLINE IN THE BRANCHES OF STATE BANK OF INDIA IN SOUTHERN STATES

SHRI S. A. DORAI SEBASTIAN (Karur): I want to raise the following matter of public importance to draw the attention of the Finance Minister under Rule 377.

State Bank of India's long standing record of good service to people mostly to weaker section has been greatly affected by indiscipline hooliganism and riotous behaviour of certain employees specially in Southern States.

It is reported Branch Managers and Officers have been illegally confined, gheroed, physically assaulted and bank properties, furniture are destroyed, bank cash and records are tampered with. There is no rule of law, no respect for authority and no regard for systems and procedures. The affected branches are Trivandrum, Calicut, Ottapalam, Nagecoil, Tirunelveli, Palayamcottai, Aruppukottai, Kottikanal, Mayuram, Nagapattinam, K. Magiri, Ponneri, Dharapuram, Hoyal, Hospet.

The Madras Circle Management have initiated disciplinary action and in many cases police have filed criminal cases.

The top management of the State Bank is however under pressure from staff unions and planning to drop disciplinary proceedings.

The Branch Managers and Officers are exposed to grave personal risks and there will be complete collapse and break down of administration. On the memorandum submitted by 5,000 officers to the Prime Minister, Finance

Minister and the Chairman of the State Bank, if no action is taken it will completely demoralise them.

Will the Finance Minister direct the Chairman, State Bank to act in such a way which will ensure discipline and not compromise and encourage indiscipline and chaos in the premier banking institution of India.

(iii) REPORTED NON-LIFTING OF SUGAR QUOTA FROM LEVY STOCK BY THE FOOD CORPORATION OF INDIA FROM A BOMBAY MILL

SHRI BHUSAHEB THORAT (Pandharpur): I want to raise the following matter of public importance to draw the attention of the Minister under Rule 377.

It is reported by Maharashtra Rajya Sehkar Sakhar Karkhana Sangh Ltd., Bombay that at about 3.33 lakhs tones of sugar from levy stock has not been lifted by the Food Corporation of India. The movement of the levy sugar from factory to the distributing centre is very poor. The agency fixed for distribution of the sugar is F. C. I. F. C. I. is not taking keen interest in lifting the sugar quota allotted to them by the Government. The total allotment is not lifted, only 50 per cent of the total allotment has been lifted. It is not understood as to why there is difficulty with the F. C. I. in not lifting the sugar quota of levy when there is no problem of transporting free sale sugar quota. What is wrong with levy sugar quota? It can be shifted on par with free sale quota. I suspect there is something between hoarders, officers of F. C. I. and also factory owners of sugar industries. I, therefore, urge upon the Government to investigate the matter fully by sending an expert team because it is pertinent that only quota of December 1979 onwards is not lifted. To create in the public mind a resentment against the Cong.(I) Government (of Mrs. Indira Gandhi), this has been manipulated